

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 620 of 2019

IN THE MATTER OF:

M/s. Mohit Minerals Ltd.

...Appellant

Versus

M/s. Shree Rama Newsprint Ltd.

...Respondent

Present:

For Appellant : Mr. Mritunjay Kumar Tiwari, Advocate

For Respondent : Mr. J. Rajesh, Advocate

ORDER

24.07.2019 The learned counsel for the Appellant will serve a copy of the paper-book on Mr. J. Rajesh, who appeared on behalf of the Respondent. The learned counsel for the Respondent is allowed 2 weeks' time to file reply-affidavit and Vakalatnama. Rejoinder, if any, be filed by the Appellant within 2 weeks thereof.

Post the case 'for Admission (After Notice)' on **27th August, 2019.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/sk